

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01740/2018

Dated Wednesday the 2nd day of January Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

K.V.S.Chandrasekaran,
41/28, Everest Colony,
Parisalai, Mugappair East,
Chennai 600037.Applicant

By Advocate M/s. Ratio Legis

Vs

- 1.Union of India rep by,
The Financial Advisor &
The Chief Accounts Officer (Fur),
Integral Coach Factory,
Chennai 600038.
- 2.The Senior Associate Financial
Advisor, Integral Coach Factory,
Chennai 600038.Respondents

By Advocate Sr. Counsel, Mr. V. Radhakrishnan
for Standing Counsel, Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the impugned order No. AAD/CP/Vol.VIII/Cashiers dated 09.10.2014 issued by the 2nd respondent and to direct the respondent to re-fix/restore the pay of the applicant on his promotion to the post of ADC with consequential re-fixation on promotion to the post of DC with attendant service and retirement benefits and to make such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant made a representation dt. 26.05.2014 regarding his grievance which was rejected by Annexure A3 impugned order dt. 09.10.2014. However, the Railway Board subsequently sought certain details regarding pay fixation done right from promotion as Senior Cashier in the pay scale of Rs. 5000-8000 from the 1st respondent by a letter dt. 12.06.2015. As there was no progress thereafter, the applicant made Annexure A4 representation dt. 24.08.2017 in this regard which is still pending before the competent authority. In such circumstances, the applicant would be satisfied if the competent authority is directed to consider Annexure A4 representation of the applicant in accordance with law and pass a reasoned and speaking order.

3. Senior Counsel, Mr. V. Radhakrishnan appears for the respondents and takes notice on behalf of Standing Counsel, Mr. P. Srinivasan.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A4 representation of the applicant dt. 24.08.2017

in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

02.01.2019

SKSI